

**Minutes of the meeting of the District Level Monitoring Committee, Deoghar held on 23.11.2017 at 04.30 p.m. at Conference Hall, Civil Court, Deoghar.**

The following members of the District Level Monitoring Committee, Deoghar participated in the meeting held on 23.11.2017 at 04.30 p.m. under the Chairmanship of the Principal District & Session Judge, Deoghar.

1. The Deputy Development Commissioner, Deoghar on behalf of Deputy Commissioner, Deoghar
2. The Superintendent of Police , Deoghar.
3. The Chief Judicial Magistrate, Deoghar.
4. The Civil Surgeon, Deoghar.
5. The Public Prosecutor, Deoghar.
6. The Jail Superintendent, Deoghar
7. The Executive Engineer, P.W.D., (Electricity Department) Deoghar.
8. The Executive Engineer, P.H.E.D. Deoghar

**AGENDA OF THE MEETING**

1. To discuss regarding timely appearance of government officials particularly the I.O.'s, Doctors and other Government Officials for evidence in various cases. Particularly in cases related to NI Act and cases identified for speedy disposal by the Hon'ble High Court of Jharkhand and this regard to constitute a district level cell in the district of Deoghar consisting of sufficient number of police officers. APP's etc to work as nodal agency. And to discuss regarding strict execution of processes issued against absconding accused and convicts.
2. To discuss regarding prompt submission of injury report along with case diaries by the I.O.'s . so that bail petitions may be disposed off expeditiously. And also to discuss prompt registration of cases u/s 156 (3) Cr.P.C. and timely submission of final form/ report particularly in old cases.
3. To discuss regarding speedy inquiry of cases relating to heinous offenses and to secure timely appearance of witness in cases pending in the Juvenile Justice Board , Deoghar. Also to discuss regarding problem in work of Electronic Video Linkage installed at Remand Home, Deoghar.
4. To discuss regarding non nomination of a Nodal Officer by the Deputy Commissioner despite assurance in last three meetings ; who are authorized to take decision as to the mode of Alternative Dispute Resolution ( A.D.R. ) in the event of direction by the Court u/s 89 of C.P.C and also production of relevant evidence at proper time in Court and also to co-operate in speedy disposal of Civil Suit in which State is one of the parties.
5. To discuss regarding strict compliance regarding provision of POCSO Act and regarding provision of Section 41 Cr.P.C. in the light of judgment of Hon"ble Supreme Court.

6. To discuss regarding adequate security of Civil Court premises of Deoghar including Court rooms and Madhupur, Judicial Officers residences as well as ensuring adequate security of V.I.P.'s and dignitaries visiting at Baba Baidhyanath Mandir. Also to discuss regarding inadequate lightning facilities of the Civil Court campus at Deoghar and Madhupur as well as the approach roads and residential quarters of the P.D.J. and Judicial Officers at Deoghar and Madhupur.
7. To discuss regarding repairing/up gradation of residences of Principal District and Sessions Judge and all other Judges posted in Deoghar Judgeship ; upkeep of proper drainage system and approach road to these quarters ; regarding proper maintenance of water supply in the premises of Sub- divisional court of Madhupur and regarding repairing work of building of JJB and Observation Home as per directions of Hon'ble High Court and Jharkhand State legal services authority , Ranchi.
8. To discuss regarding construction of staff quarter at Deoghar, new building of Remand Home at Deoghar and discuss progress of construction of Sub-divisional Jail .
9. To discuss matters of uninterrupted electricity supply in Civil Court and Judicial Officers Residential Office and proper wiring in J.J.B. And Observation Home.

#### Additional Agenda

10. To discuss regarding production of accused in custody through electronic video linkage from jail to court.

#### **AGENDA NO.1 to 6**

These agendas are related to the District Administration, District Police Administration and Civil Surgeon , Deoghar. Taking up the matter of compliance of notices issued to Investigating Officers and Doctors for their appearance in various cases, the Chairman mooted the idea of creating a district and state level database of all the I.O.'s and Doctors who, at any time served in Deoghar, containing the contact number , present place of posting and contact address so that notices can be served to the concerned officials . The Ld Chairman called upon the need for developing harmonious co-ordination between the S.P./Civil Surgeon with their respective senior officers in the headquarter so that their request for compliance of notices be taken up promptly. The PDJ also advised the S.P. and Civil Surgeon to direct their officials to include their permanent mobile numbers in the charge sheet and injury reports respectively.

The direct role of the Public Prosecutor for assuring evidence of I.O.'s and Doctors in cases pending before the courts was also discussed by the Chairman. He directed the P.P. to maintain a detailed list of cases which are pending for evidence of government officials and asked him to take necessary steps at his own level to ensure the same. A list of cases pending for evidence for these officials was also handed over to the Public Prosecutor and also to the Superintendent of Police and Civil Surgeon, Deoghar.

Acknowledging the fact that case diaries are timely submitted by the I.O.'s during hearing of regular bail petitions, the Chairman appreciated the role of S.P. , Deoghar in this regard and also at the same time pointed out that sometimes there is delay in submission of Case diaries by the I.O.'s during hearing of Anticipatory Bail Petitions. The S.P. has assured

to look into the matter.

With regard to non nomination of a nodal officer by the District administration , the Chairman expressed his displeasure for failure of the administration to do the same . He reasoned that the State being the biggest litigant in the State ,an office of the Nodal Officer who is authorized to take decisions as to the mode of Alternative Dispute Resolution ( A.D.R. ) will not only save time but also revenue of the state which are otherwise wasted on prolonged court cases. The D.D.C. has assured the chairman that effective steps will be taken shortly.

Regarding the security of Civil Court premises the S.P. briefed the Chair about the security measure being taken and also assured that adequate number of force will be deployed in the Court premises. Discussing further about security measure the Executive Engineer P.W.D. ( Building Dept ) informed that the work of construction of two watch towers has already commenced on two entrance gates of the court campus.


The proper functioning of a *malkhana* was specially emphasized by the Ld Chairman. The Chairman directed the S.P. & CJM to take effective steps to make the existing *malkhana* effective and functional and also directed the S.P. that it is mandatory to deposit all seized article in the *malkhana* by the concerned authority.

#### AGENDA NO. 7 to 10

With regard to construction of staff quarters at Deoghar, the Executive Engineer ( P.W.D. ) has informed the Chairman that a tentative plan has been sent to the concerned authority for approval . Matter of uninterrupted electric supply was taken up and the Executive Engineer ( Electricity Department ) has assured to take care in this regard.

The Jail Superintendent has assured the chairman that effective steps are being taken for smooth functioning of Electronic Video Linkage system for production of accused from jail to court.

No other matter was raised by the participating members/officers and the meeting ended with exchange of thanks.

  
Principal District & Session Judge  
-cum-Chairman, D.L.M.C., Deoghar.

23-11-17  
Dated 28/11/2017

Memo No. 173